CENTRAL ADMINISTRATIVE MEMBER ERNAKULAM BENCH

OA 7/2002

Thursday, this the 2nd day of January, 2003.

CORAM:

HON'BLE SHRI A.V. HARIDASAN, VICE CHAIRMAN HON'BLE SHRI T.N.T. NAYAR, ADMINISTRATIVE MEMBER

V.P. Aravindakshan, Retired Upper Division Clerk, (MES/232122), residing at Vaikkattil House, Vattanapalli P.O., Thrissur District.

... Applicant

(By Advocate Ms. K. Indu)

۷s.

- Joint Controller of Defence Accounts(F), Draupathi Ghat, Meerut.
- Controller General of Defence Accounts, West Block - V, R.K. Puram, New Delhi.
- Chief Engineer(Navy),
 Kochi.
- Union of India, rep. by its Secretary, Ministry of Defence, New Delhi.

... Respondents

(By Mr. R. Prasanthkumar, ACGSC)

The application having been head on 2.1.2003, the Tribunal on the same day delivered the following:

ORDER

HON'BLE SHRI A.V. HARIDASAN, VICE CHAIRMAN

The applicant, who retired from service on 30.9.2001 has filed this application praying for a direction to the 1st respondent to settle the General Provident Fund Account(No.167694) of the applicant in the light of the facts mentioned in Annexure A5 representation and to make payment to him with interest @12% on the undisbursed amount under the GPF account. It is alleged in the application that a sum of

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Rs.15,431/- has been withheld and that in spite of the fact the applicant made Annexure A5 representation, the 1st respondent has not so far taken care to settle the claim of the applicant. Although Shri Prasanthkumar, ACGSC appeared for the respondents, respondents have not filed any reply statement.

- We have heard the learned counsel on either side. 2.
- claim of the applicant is that a sum of Rs.15,431/-3. due to him under the GPF account has been withheld and this to be paid to him with interest. Since the amount has respondents have not filed any reply statement denying the claim of the applicant, we are of the considered view that the respondents should be directed to look in to the applicant's claim in Annexure A5 representation with reference to the relevant documents with the Department and to settle the claim of the applicant without any further delay.
- In the light of what is stated above, the application is disposed of directing the 1st respondent to consider the claim made by the applicant in Annexure A5 representation and to settle the claim of the applicant regarding the balance amount due under GPF account and if the applicant is found to be entitled to any amount as claimed, to pay the amount to the applicant with interest as usually paid on the GPF account. The above direction shall be complied with within a period of 3 months from the date of receipt of a copy of this order. No costs.

Dated the 2nd January, 2003.

T.N.T. NAYAR

HARIDASAN

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APPENDIX

Applicant's Annexures:

- 1. A-1: True copy of the GPF-DS Statement of Accounts for the year 1984-85 & 1985-1986.
- 2. A-2: True copy of the GPF-DS statement of accounts for the year 2000-2001.
- 3. A-3: True copy of the intimation memo No.GP/MES/I/16/794 dated 28.9.2001 issued by the 1st respondent.
- 4. A-4: True copy of the GPF statement of accounts of the applicant for the years 1970-71, 77-78, 79-80 and 1980-81.

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